

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

In re:
RC No. 18(A)/2020/ACB/CBI/New Delhi
U/S: 7 P.C Act r/w 120-B IPC

Bail Applications:

1. Badri Prasad Yadav v. CBI
2. Jitender v. CBI

29.06.2020

(Through CISCO Webex Meeting App)

These 02 bail applications have been received on assignment by the order of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court(RADC), New Delhi, communicated on *whatsapp* by Mr. Vivek Negi, P.A, attached to the Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, New Delhi. Bail applications and the connected documents have been received on the court e-mail id (*readercbi08radc@gmail.com*).

Bail applications be checked and registered.

Applications are taken up through Video Conferencing hosted by Mr. Mukesh Kumar, J.J.A, Computer Branch, RADC, New Delhi, in reference to the Order No. E-3943-4029/DJ/RADC/2020 dt. 13.06.2020 of ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dt. 23.03.2020, no. 159/RG/DHC/2020 dt. 25.03.2020, no. R-77/RG/DHC/2020 dt.

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15.04.2020, no. R-159/RG/DHC/2020 dt. 02.05.2020, no. R-235/RG/DHC/2020 dt. 16.05.2020, R-305/RG/DHC/2020 dt. 21.05.2020, no. 1347/DHC/2020 dt. 29.05.2020 and no. 16/DHC/2020 dt. 13.06.2020.

Present: Advocate Vijay Bishnoi, defence counsel for the applicants/accused Badri Prasad Yadav and Jitender in both the applications.

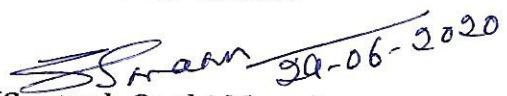
Mr. M. Saraswat, PP for CBI with IO/Inspector Shyam Rai.

It is submitted by the ld. defence counsel that e-copy of the bail applications were supplied to CBI/IO through e-mail on Saturday. IO has conceded that he received the copy, but reply is not filed. It is submitted by learned Public Prosecutor that the reply is pending approval.

Put up for reply and consideration of both the bail applications now on **01.07.2020** at **11.00 AM**.

Advance copy of the reply be supplied to learned defence counsel through e-mail and whatsapp.

A scanned signed copy of this order is being sent through Whatsapp to Sh. Vivek, P.A to Ld. District & Sessions Judge-cum-Special Judge(PC Act), RADC, New Delhi, with direction to him to upload it on the official website of Delhi District Courts.


(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 29.06.2020

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